

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III**

**IB-07/ND/2017**

**In the matter of :**  
**Shri Balaji Traders**  
**Vs.**  
**Varun Beverages Ltd**

**.. PETITIONER**

**.. RESPONDENT**

**SECTION :**  
**Under Section 9 of IBC Code, 2016**

**Order delivered on 12.2.2018**

**Coram :**  
**R. VARADHARAJAN,**  
**Hon'ble Member (Judicial)**

**For the Petitioner /Op. Creditor** : Mr. Sanjiv Malhotra, Advocate  
Mr. C.P. Singh, Advocate


**For the Respondent/Corporate Debtor : -**  
**For the Intervener :**

**ORDER**

Learned Counsel for the petitioner is present and represents that the Arguments on behalf of the petitioner is completed. In relation to the Corporate Debtor, Ld. Senior Standing Counsel seeks time to advance his arguments on behalf of the Corporate Debtor.

Taking into consideration the said representation on behalf of the Corporate Debtor, the matter is posted for hearing on 20.2.2018. In the meanwhile, the parties to file the written submissions, if any.

List on 20.2.2018.

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

Surjit  
12.2.2018